

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

104(ND)2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.02.2018**

**NAME OF THE COMPANY: Mr. Pankaj Gupta V/s. M/s. AHR City Projects
Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present: Ms. Manisha Chaudhary, Ms. Avanti T Chandele, Mr. Nahush Jain and Ms. Anisha Mahajan, Advocates for the Petitioner Mr. Sanyat Lodha, Ms. Sanjana Saddy, Advocates for the Respondent			
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ORDER

Ld. Counsel for the parties are present. Ld. Counsel for the Respondent submits that letter of adjournment has been circulated to both the Tribunal as well as to the opposite side. However, Ld. Counsel for the Petitioner vehemently opposed the adjournment. Ld. Counsel for the Petitioner seeks that matter be listed at a short date. In view of the same, let the matter be listed on 28th February, 2018.

-S-d-1

**(Deepa Krishan)
Member (T)**

-S-d-1

**(R. Varadharajan)
Member (J)**